



share in that property though she has no quibble in the share granted in the father's property.

She also submits that a larger question as to whether in the ancestral property, the said children from a second marriage would have a share is pending consideration before this Court in C.A. No. 2844/2011- *Ravanasiddappa & Anr. vs. Mallikarjun & Ors*, (2011) 11 SCC 1.

Issue notice limited to the aforesaid aspect.

In the meantime, the direction regarding share granted by the impugned order to the respondents 2 and 3 inherited from the grand mother is stayed.

The matter be listed after the judgment in the aforementioned case is pronounced.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)